NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

MA No.68/(MAH)/2017 CP No. 63/2017

CORAM:

Present: SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani

V/s

Hattarki Investments Co & Ors

SECTION OF THE COMPANIES ACT: 58,241 to 244 of the Companies Act, 2013.

<u>S.</u>]	No. NAME	DESIGNATION	SIGNATURE
1.	ROHAN RAJADHYAKSA Connsid 1/5 A 2 B & Partie	1 663	AM
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2	M. KRISHNA BORI ülb Kurdukar		12 ishus
3.	S.A. Pari Kadam as Ashish Kamat alw V Shuyan, Sachin Monde and Yayh Chokshi il Khaitan 2 Co	ishal rectioned	W

COMMON ORDER.

CP. 63/58, 241/NCLT/MB/MAH/2017 CP. 64/58, 241/NCLT/MB/MAH/2017 CP. 65/58, 241/NCLT/MB/MAH/2017 CP. 66/58, 241/NCLT/MB/MAH/2017

CP. 67/58, 241/NCLT/MB/MAH/2017 CP. 68/58, 241/NCLT/MB/MAH/2017

- 1. In respect of all these 6 Petitions Learned Representatives representing respectively the rival parties are present.
- 2. There are certain Applications (MA 68/2017 to 73/2017) pending in these Petitions yet to be decided.
- 3. The Petitioner is seeking order of consolidation with another Petition bearing CP No.21/2016. In the said Petition the question of maintainability is pending for disposal; however the arguments are in progress.
- 4. If these six Petitions are clubbed with the said other Petition then the pleading shall be very bulky and the issues may get mixed up.
- 5. Hence it is decided that these six Petitions being filed much later and not along with the said other Petition, therefore need not to be tagged together.
- 6. As a result these six Petitions are now listed for hearing on 12/06/2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 20.04.2017